

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 524/MP/2026**

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with the CERC Office Order dated 30.7.2025, Addendum dated 14.1.2026 issued by this Commission, Committee Report dated 5.1.2026, Regulations 13(2)(h), 27 and 28 of the CERC (Sharing on Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for seeking Extension of Time in Scheduled Commercial Operation Date (SCOD) for the Petitioners respective Projects and for consequential waiver of ISTS charges.

Petitioner : Adani Hybrid Energy Jaisalmer Five Limited (AHEJ5L) & Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL) & Anr.

Date of Hearing : **8.10.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sourav Roy, Advocate, AHEJ5L  
Shri Anshu R. Deshpande, Advocate, AHEJ5L  
Shri Harsh Anand, Advocate, AHEJ5L

**Record of Proceedings**

The learned counsel for the Petitioners submitted that the Petition has been filed pursuant to the Committee's reports dated 11.6.2026 and 19.6.2026 constituted under the Sharing Regulations, 2020, seeking an extension of time for the Scheduled Commercial Operation Date (SCOD) of the Petitioners' respective Projects and consequential waiver of ISTS charges.

2. Considering the submissions made by the learned counsel for the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within three weeks with a copy to the Petitioners, who may file their rejoinder(s), if any, within two weeks thereafter.



(c) The Petitioners to submit the complete application filed by them before the Committee along with supporting documents justifying the delay in commissioning of their respective projects, on an affidavit, within two weeks.

3. The Petition will be listed for hearing on **24.11.2026**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**